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Title: Papers laid on the Table of the House by Ministers/members.

MR. CHAIRMAN : Now, Papers to be laid.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (No. 1 of 2013) Accounts of the Union Government (Financial Audit) for the year 2011-2012.

[Placed in Library. See No. LT 9332/15/13]

- (ii) Report of the Comptroller and Auditor General of India-Union Government (Defence Services)(Air Force) (No. 10 of 2013)-Acquisition of helicopters for VVIPs.

[Placed in Library. See No. LT 9333/15/13]

- (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 9 of 2013)- (Performance Audit)-Levy and collection of service tax on import of services, Department of Revenue, for the year ended March, 2012.

[Placed in Library. See No. LT 9334/15/13]

(2) A copy each of the following papers (Hindi and English versions):-

- (i) Union Government Finance Accounts for the year 2011-2012.  
(ii) Union Government Appropriation Accounts (Civil) for the year 2011-2012.  
(iii) Union Government Appropriation Accounts of the Defence Services for the year 2011-2012.  
(iv) Union Government Appropriation Accounts of the Postal Services for the year 2011-2012.

[Placed in Library. See No. LT 9335/15/13]

...(Interruptions)

MR. CHAIRMAN : Nothing else will go on record.

(Interruptions) \*  
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THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2011-2012.  
(ii) A copy of the Annual Accounts (Hindi and English versions) of

the Nava Nalanda Mahavihara, Nalanda, for the year 2011-2012, together with Audit Report thereon.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavihara, Nalanda, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9336/15/13]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 9337/15/13]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2011-2012.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 9338/15/13]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2011-2012.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT 9339/15/13]

...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

(i) G.S.R. 280(E) published in Gazette of India dated 2<sup>nd</sup> May, 2013 rescinding the existing notifications regarding restrictions on importers to sell imported sugar in the market.

(ii) G.S.R. 281(E) published in Gazette of India dated 2<sup>nd</sup> May, 2013 rescinding the existing notifications regarding levy obligation on sugar mills in respect of sugar produced from 1.10.2012.

(iii) G.S.R. 282(E) published in Gazette of India dated 2<sup>nd</sup> May, 2013 rescinding the existing notifications regarding regulated release mechanism on open market sale of sugar.

[Placed in Library. See No. LT 9340/15/13]

(2) A copy of the Sugar Development Fund (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 210(E) in Gazette of India dated 10<sup>th</sup> April, 2013 under sub-section (3) of Section 9 of the Sugar Development Fund Act, 1982.

[Placed in Library. See No. LT 9341/15/13]

(3) A copy each of the following Notifications (Hindi and English versions) under Section 52 of the Warehousing (Development and Regulation) Act, 2007:-

(i) The Warehousing (Development and Regulation) Registration of Warehouses (Amendment) Rules, 2013 published in Notification No. G.S.R. 197(E) in Gazette of India dated 2<sup>nd</sup> April, 2013.

(ii) The Warehousing (Development and Regulation) Authority, appointment of Chairperson and other members Rules, 2013 published in Notification No. G.S.R. 408(E) in Gazette of India dated 26<sup>th</sup> June, 2013.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (3) above.

[Placed in Library. See No. LT 9342/15/13]

(5) A copy of the Legal Metrology (Packaged Commodities) Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 359(E) in Gazette of India dated 6<sup>th</sup> June, 2013 under sub-section (4) of Section 52 of the Legal Metrology Act, 2009.

[Placed in Library. See No. LT 9343/15/13]

(6) A copy of the Food Corporation of India (Staff) (1<sup>st</sup> Amendment) Regulations, 2013 (Hindi and English versions) published in Notification No. EP.1(3)/2012 in Gazette of India dated 27<sup>th</sup> June, 2013 under sub-section (5) of Section 45 of the Food Corporations Act, 1964.

[Placed in Library. See No. LT 9344/15/13]

...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay on the Table:-

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9345/15/13]

(3) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for the years 2010-2011 and 2011-2012

within the stipulated period of nine months after the close of the respective accounting years.

[Placed in Library. See No. LT 9346/15/13]

- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Brahmaputra Cracker and Polymer Limited and the Ministry of Chemicals and Fertilisers, for the year 2013-2014.

[Placed in Library. See No. LT 9347/15/13]

...(Interruptions)

MR. CHAIRMAN : Please go back to your seats. You have made your point. Let the House function now.

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 148 of the Delhi Police Act, 1978:-

- (i) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2012 published in Notification No. F.16/4/2010/HP-1/Estt./1387 in Delhi Gazette dated 29<sup>th</sup> June, 2012.
- (ii) The Delhi Police (Promotion and Confirmation) (Amendment) Rules, 2012 published in Notification No. F.16/4/2010/HP-1/Estt./1391/dshome-1/250 in Delhi Gazette dated 29<sup>th</sup> June, 2012.
- (iii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.13/11/2012/HP-1/Estt./7966 to 7971 in Delhi Gazette dated 13<sup>th</sup> March, 2013.
- (iv) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2012 published in Notification No. F.16/06/2010/HP-1/Estt./975 to 978 in Delhi Gazette dated 1<sup>st</sup> June, 2012.
- (v) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2012 published in Notification No. F.13/11/2012/HP-1/Estt./3713 to 3718 in Delhi Gazette dated 11<sup>th</sup> October, 2012.
- (vi) The Delhi Police (Promotion and Confirmation) (Amendment) Rules, 2012 published in Notification No. F.13/40/2006/HP-1/Estt./3719 to 3724 in Delhi Gazette dated 11<sup>th</sup> October, 2012.
- (vii) The Delhi Police (General Conditions of Service) (Amendment) Rules, 2012 published in Notification No. F.13/7/2012/HP-1/Estt./4698 to 4703 in Delhi Gazette dated 20<sup>th</sup> November, 2012.
- (viii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2012 published in Notification No. F.16/02/2010/HP-1/Estt./4366 to 4371 in Delhi Gazette dated 5<sup>th</sup> November, 2012.
- (ix) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2012 published in Notification No. F.13/13/2003/HP-1/Estt./813 to 816 in Delhi Gazette dated 25<sup>th</sup> May, 2012.
- (x) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2012 published in Notification No. F.16/2/2012/HP-1/Estt./4669 to 4674 in Delhi Gazette dated 19<sup>th</sup> November, 2012.
- (xi) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.16/5/2013/HP-1/Estt./54 to 58 in Delhi Gazette dated 3<sup>rd</sup> April, 2013.

- (2) Nine statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9348/15/13]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-clause (2) of Clause 2 of the

Foreigners Order, 1948:-

- (i) S.O. 1190(E) published in Gazette of India dated 10<sup>th</sup> May, 2013, appointing the Chief Immigration Officer, Bagdogra as the "Civil Authority" for the purpose of the said Order for the jurisdiction of the Bagdogra International Airport in the State of West Bengal with effect from 31.05.2013.
- (ii) S.O. 1191(E) published in Gazette of India dated 10<sup>th</sup> May, 2013, appointing the Chief Immigration Officer, Gaya as the "Civil Authority" for the purpose of the said Order for the jurisdiction of the Gaya International Airport in the State of Bihar with effect from 31.05.2013.
- (iii) S.O. 1193(E) published in Gazette of India dated 10<sup>th</sup> May, 2013, appointing the Chief Immigration Officer, Varanasi as the "Civil Authority" for the purpose of the said Order for the jurisdiction of the Varanasi International Airport in the State of Uttar Pradesh with effect from 31.05.2013.
- (iv) S.O. 1489(E) published in Gazette of India dated 10<sup>th</sup> June, 2013, appointing the Chief Immigration Officer, Guwahati as the "Civil Authority" for the purpose of the said Order for the jurisdiction of the Lokpriya Gopinath Bordoloi International Airport Guwahati in the State of Assam with effect from 31.06.2013.

[Placed in Library. See No. LT 9349/15/13]

(4) A copy of Notification No. S.O. 1070(E) (Hindi and English versions) published in Gazette of India dated 29<sup>th</sup> April, 2013, framing the rules under the Foreign Contribution (Regulation) Act, 2010, in terms of Section 41 of the said Act under Section 49 of the Foreign Contribution (Regulation) Act, 2010.

[Placed in Library. See No. LT 9350/15/13]

(5) A copy of the Citizenship (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 488(E) in Gazette of India dated 16<sup>th</sup> July, 2013 under sub-section (4) of Section 18 of the Citizenship Act, 1955.

[Placed in Library. See No. LT 9351/15/13]

...(Interruptions)

**सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री माणिकराव होडल्या गावित):** महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ --

(1) वर्ष 2011 के लिए नागरिक अधिकार संरक्षण (पीसीआर) अधिनियम, 1955 के कार्यकरण के बारे में धारा 15क(4) के अंतर्गत प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 9352/15/13]

(3) वर्ष 2010 के लिए अनुसूचित जातियां तथा अनुसूचित जनजातियां (अत्याचार निवारण) अधिनियम, 1989 की धारा 21 के उपबंधों के कार्यकरण के बारे में प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 9353/15/13]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968:-

- (i) The Central Industrial Security Force Constable (Bandsman-cum-GD) Recruitment Rules, 2013 published in Notification No. G.S.R. 85(E) in Gazette of India dated 14<sup>th</sup> February, 2013.
- (ii) The Central Industrial Security Force Security Wing (Subordinate Ranks) Recruitment, Amendment Rules, 2011 published in Notification No. G.S.R. 785(E) in Gazette of India dated 25<sup>th</sup> October, 2011.
- (iii) The Central Industrial Security Force, Assistant Sub-Inspector (Stenographer) and Head Constable (Ministerial) Recruitment Rules, 2013 published in Notification No. G.S.R. 184(E) in Gazette of India dated 21<sup>st</sup> March, 2013.

[Placed in Library. See No. LT 9354/15/13]

- (2) A copy of the Central Reserve Police Force, Assistant Sub Inspector (Steno) and Head Constable (Ministerial) Recruitment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 787(E) in Gazette of India dated 23<sup>rd</sup> October, 2012 under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949.

[Placed in Library. See No. LT 9355/15/13]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): I beg to lay on the Table:-

(1) A copy each of the following statements (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following institutions within the stipulated period of nine months after the close of the different accounting years, mentioned therein:-

<b>S.No.</b>	<b>Name of the Institutions</b>	<b>Accounting Year(s)</b>
1.	Andhra Pradesh State Agro Industries Development Corporation Ltd.	2011-12
2.	Bihar State Agro Industries Development Corporation Ltd.	1988-89 onwards
3.	Himachal Pradesh Agro Industries Corporation Ltd.	2010-11 onwards
4.	Jammu & Kashmir State Agro Industries Development Corporation Ltd.	1998-99 onwards
5.	Kerala Agro Industries Corporation Ltd.	2007-08 onwards
6.	Madhya Pradesh State Agro Industries Development Corporation Ltd.	2011-12
7.	Odisha Agro Industries Corporation Ltd.	2011-12

[Placed in Library. See No. LT 9356/15/13]

(2) A copy each of the following papers (Hindi and English versions) under

Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, Panchkula, for the year 2011-2012.
  - (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Panchkula, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT 9357/15/13]

4. A copy of the Insecticides (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 474(E) in Gazette of India dated 11<sup>th</sup> July, 2013 under sub-section (3) of Section 36 of the Insecticides Act, 1968.

[Placed in Library. See No. LT 9358/15/13]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India- Union Government (No. 14 of 2013)-(Compliance Audit) Department of Revenue-Customs, for the year ended March, 2012.

[Placed in Library. See No. LT 9359/15/13]

- (ii) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 11 of 2013)- for the year ended March, 2012.

[Placed in Library. See No. LT 9360/15/13]

- (iii) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 12 of 2013)- Railways Finances for the year ended March, 2012.

[Placed in Library. See No. LT 9361/15/13]

- (iv) Report of the Comptroller and Auditor General of India-Union Government (Indirect Taxes-Customs) (No. 8 of 2013)-'Deemed Export Drawback Scheme' and 'Reimbursement of Central Sales Tax (CST) to EOU/STP/EHTP units', Department of Revenue for the year 2011- 2012.

[Placed in Library. See No. LT 9362/15/13]

(2) A copy each of the following papers (Hindi and English versions):-

- (i) Appropriation Accounts of Indian Railways (Part I – Review) for the year 2011-2012.

- (ii) Appropriation Accounts of Indian Railways [Part II – Detailed Appropriation Accounts (Annexeure-G)] for the year 2011-2012.

[Placed in Library. See No. LT 9363/15/13]

(3)A copy of the Fiscal Responsibility and Budget Management (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 290(E) in Gazette of India dated 7<sup>th</sup> May, 2013 issued under Section 8 of the Fiscal Responsibility and Budget Management Act, 2003.

...(Interruptions)

(4) A copy each of the following Notifications (Hindi and English versions):-

(i) Notification No. 25/2013-C.E published in Gazette of India dated the 13<sup>th</sup> August, 2013, together with an explanatory memorandum seeking to amend Notification No. G.S.R. 163 (E) dated 17<sup>th</sup> March, 2012 under sub-section (2) of Section 38 of the Central Excise Act, 1944.

[Placed in Library. See No. LT 9372/15/13]

(ii) Notification No. 41/2013-Customs published in Gazette of India dated the 13<sup>th</sup> August, 2013, together with an explanatory memorandum seeking to amend Notification No. G.S.R. 185 (E) dated 17<sup>th</sup> March, 2012 under Section 159 of the Customs Act, 1962.

[Placed in Library. See No. LT 9373/15/13]

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...(Interruptions)